Does he have the permission of the House to remain absent from 22nd February to 8th March, 2010 during the current session of Rajya Sabha?

(No Hon. Member dissented)

MR. DEPUTY CHAIRMAN : Permission to remain absent is granted.

SHRIM. VENKAIAH NAIDU (Karnataka): Sir, the issue of price rise ... (Interruptions)

MR. DEPUTY CHAIRMAN : Do you want to say something?...(Interruptions)... Please take your seats...(Interruptions)... Your leader wants to speak...(Interruptions)...

SHRIM. VENKAIAH NAIDU : Mr. Deputy Chairman, Sir, this is an issue ... (Interruptions)

SHRI SITARAM YECHURY (West Bengal) : Mr. Deputy Chairman, Sir, I also want to say something ... (Interruptions) ...

MR. DEPUTY CHAIRMAN : Just a minute...(Interruptions)... Please(Interruptions)... I will call you. Mr. Venkaiah Naidu said it first....(Interruptions)... Please speak after him. ...(Interruptions)...

ADMISSIBILITY OF MOTION ON PRICE RISE UNDER RULES 167 AND 168

SHRI M. VENKAIAH NAIDU (Karnataka) : Sir, we always expect the Chair to show some concern for the feeling of the Members of the hon. House. When the entire Opposition, cutting across Party lines, stand up and give notice, then, it is the duty of the Chair to allow them to explain their point of view, understand the rationale behind the same, and, then, give the ruling. Yesterday, the Leader of the Opposition made a submission; Mr. Sitaram Yechury also made a submission. No proper response was given which made us agitated on this issue, and, then, the House was adjourned. The entire country is agitated on this issue...(Interruptions)

SHRI PRAVEEN RASHTRAPAL (Gujarat): Nobody is agitated ... (Interruptions) ...

MR. DEPUTY CHAIRMAN : Wait. Wait....(Interruptions) Please, please ...(Interruptions)... Please sit down...(Interruptions)...

SHRI PRAVEEN RASHTRAPAL : Nobody is agitated...(Interruptions) What are you talking about?...(Interruptions)...

MR. DEPUTY CHAIRMAN : Please ... (Interruptions) ... Please sit down.

SHRI M. VENKAIAH NAIDU : Sir, it is a very serious issue...(*Interruptions*)... Sir, it is a very serious issue. Let us not trivialise it. Everybody is concerned. If they think that nobody is concerned, then, they will become nobody after sometime. Let them understand it. My point is simple. Let the House first discuss the gravity of the situation; let the Chair decide about the admissibility. Sir, the price rise is an issue...(*Interruptions*)... Sir, why we are insisting on Rule 167?

श्री सत्यव्रत चतुर्वेदी (उत्तराखण्ड) : हम इनकी बात सुनने को तैयार है, लेकिन ...(व्यवधान)....

श्री एम वेंकैया नायडु : सर, यह क्या तरीका है? ...(व्यवधान)....

MR. DEPUTY CHAIRMAN : One Minute. One minute...(*Interruptions*)... I will give you the opportunity. You will also speak. I will give you opportunity...(*Interruptions*)... Please. Please.

श्री सत्यव्रत चतुर्वेदी : हम इनकी बात सुनने को तैयार हैं...(व्यवधान)....लेकिन क्या ये भी हमारी बात सुनेंगे? ...(व्यवधान).... ये तो भाषण दे रहे हैं ...(व्यवधान)....

श्री उपसभापति : भाषण नहीं दे रहे हैं, Admissibility पर बात कर रहे हैं ...(व्यवधान).... प्लीज़। Admissibility पर बात कर रहे हैं ...(व्यवधान).... मुझे मालूम है ...(व्यवधान).... only admissibility पर बात कर रहे है, not on the motion. I have not allowed him to speak on the motion admissibility पर बात कर रहे है।

SHRI M. VENKAIAH NAIDU : Sir, Bhartiya Janta Party, Samajwadi Party, Communist Parties, BSP, every party is saying this. My point is, we have given a notice. So, it is their duty to explain the rationale.

MR. DEPUTY CHAIRMAN : I will explain.

SHRI M. VENKAIAH NAIDU : Sir, seven times, seven times, in this very House this issue was discussed and the Government gave a casual response, without taking any appropriate action...(*Interruption*) So, we request you, first discuss the admissibility of the notice, discuss it and then come to a conclusion. Thank you Sir.

MR. DEPUTY CHAIRMAN : Now, Mr. Raja.

SHRI SITARAM YECHURY (West Bengal) : Sir, I am raising ... (Interruptions) ...

MR. DEPUTY CHAIRMAN : No, no.

SHRI SITARAM YECHURY : Sir, it is a procedural point. Sir, we are very grateful to the fact that the entire House, including the Treasury Benches, are interested in a discussion on this issue. The question is, the dispute is, under which rule the discussion should take place. We are insisting ...(*Interruptions*).. Please, listen ...(*Interruptions*).. That is the point I am raising. Sir, we are insisting on Rules 167 and 168 because we want a certain admission of responsibility by the Government because we have had such a discussion on this issue a number of times in the past. Now, Sir, according to the Rule Book. I am quoting from the Rule Book, the issue of whether admitting a discussion on a matter of public interest after a notice has been given, Rule No. 170 says, "The Chairman shall decide on the admissibility of a motion and may disallow a motion or a part thereof when in his opinion it does not comply with these rules". The prerogative is with the Chairman. So, we are now beseeching the Chairman, invoke the Rule 170 and in the interest of the country, nation and the people, let this be discussed under this rule. Therefore, I think, the Chair has the authority. I am totally aware of the Rule 172 which states, "The Chairman may after considering the state of business ... and in consultation with the Leader of the House"(*Interruptions*) They may have their own opinion...(*Interruptions*)

MR. DEPUTY CHAIRMAN : No, no. Let him speak please. I will call you.

SHRI SITARAM YECHURY : So, as far as Rule 172 is concerned, the Leader of the House, if they have an opinion, that be conveyed to the Chair. But the preorgative remains with the Chair. So, we are asking the Chair to take a decision in the interest of the country and the people of this country. It is not in our interest, it is not in our country's interest to disrupt the proceedings of the Parliament. It is not a question of disrupting the proceedings. It is a question of raising an issue which is public interest and importance, and we think crores of people are suffering on this issue. So, this had to be answered. Therefore, this discussion should take place.

प्रो. राम गोपाल यादव (उत्तर प्रदेश) : उपसभापति जी, यह एक ऐसा मुद्दा है, जिससे सारे देश के लोग परेशान हैं और पहली बार ऐसा हो रहा है कि प्रतिदिन चीजों के दाम बढ़ रहे हैं। ऐसा नहीं है कि एक महीना पहले, दो महीने पहले की बात है, प्रतिदिन दाम बढ़ रहे हैं और जैसा श्री सीताराम येचुरी जी ने कहा कि कई बार इस पर चर्चा हो चुकी है लेकिन कभी भी कोई निष्कर्ष के रूप में गवर्नमेंट की तरफ कोई चीज नहीं आई। इसीलिए, मैंने चर्चा 167, 168 के तहत कराने के लिए नोटिस दिया था ताकि सैंस ऑफ दि हाऊस ली जा सके और मालूम पड़ सके तथा रिस्पॉसिब्लिटी तय हो सके कि कौन जिम्मेदार है। गवर्नमेंट पूरी तरह से फेल हो रही है। किसी तरह से कीमतों को रोका नहीं जा पा रहा है। गरीब आदमी से लेकर अमीर आदमी तक अपनी-अपनी जरूरतों के मुताबिक कमी करने पर ...(व्यवधान)...

श्री उपसभापति : आप admissibility on 167, 168 के ऊपर बात कीजिए, विषय तो सबको मालूम है।

प्रो राम गोपाल यादव : इसी संबंध में कह रहा हूं कि जब इस पर कई बार चर्चा हो चुकी है और हर बार जो चर्चा हुई है, वह उस तरह से नहीं हुई है। इसलिए सैंस ऑफ दि हाऊस होनी चाहिए और 167, 168 के तहत चर्चा होनी चाहिए।

SHRI SATISH CHANDRA MISRA (Uttar Pradesh) : Sir, even the Treasury Benches are rising and saying that the price rise is an issue of public interest and they say that there should be a discussion on it. We have already had discussions under Rule 176 a number of times and no results have come out. Rule 167 dearly provides that such a notice is admissible and it is up to the Chair to take a decision, but take a decision in accordance with the Rules and not like Members who stood up just now and said, 'we will decide.' It is the Chair which will decide. It is really surprising and shocking that Members stand up and say, 'yes, we will decide'. It is the Chair which is going to decide...(*Interruptions*)...

MR. DEPUTY CHAIRMAN : I have got the names. I will call one by one. Mr. D. Raja.

SHRI SATISH CHANDRA MISRA : The matter of price rise is such where everyone has to rise on this occasion and has to decide...(Interruptions)

MR. DEPUTY CHAIRMAN : Mr. D. Raja.

SHRI SATISH CHANDRA MISRA : When the whole House before you is saying that this needs a discussion under Rule 167, so that effective results may come out, I think this is a matter which

should be considered...(Interruptions) If there is any difficulty, we can raise our hands or stand up, and you can see how many Members want a discussion under Rule 167. If the entire House, a majority of the Members, is asking for it ...(Interruptions)...

MR. DEPUTY CHAIRMAN : The Chairman's decision is that there should be no voting...(Interruptions)

SHRI SATISH CHANDRA MISRA : You can see how many Members are standing for this purpose and how many are sitting...(*Interruptions*)...

MR. DEPUTY CHAIRMAN : The Chair will not take a decision on the basis of majority...(Interruptions)...

SHRI SATISH CHANDRA MISRA : We can stand up and you see how many Members are there...(Interruptions)...

MR. DEPUTY CHAIRMAN : It is unnecessary ... (Interruptions) ...

SHRI SATISH CHANDRA MISRA : Sir, it shows the anxiety of the whole House that we really want this discussion.

MR. DEPUTY CHAIRMAN : Mr. D. Raja, on admissibility only.

SHRI D. RAJA (Tamil Nadu) : Sir, it is very serious issue. We are not doing politics on this issue. Price rice is an issue which is affecting all sections of the society. I think all parties admit this fact. If that is so then this House should discuss this issue with all seriousness. That is why we want a serious discussion on it. Under which Rule this discussion should take place, for that we have given some reasons. My previous speakers referred to various Rules, -- 167, 168, 170 and 172. But it is for the Chair to decide and the Chair should take the opinion of the House, feeling of the House, and go by how the House feels strongly about this issue. It is your right, your prerogative to decide under which Rule the discussion should take place.

MR. DEPUTY CHAIRMAN : I am giving the chance party-wise. It is only on admissibility of discussion. There is no need for it, but still I am giving it party-wise. Names are there. Please sit down.

PROF. P. J. KURIEN (Kerala): Sir, want I would like to submit is this. The leaders of the political parties had agreed for discussion under Rule 176 and accordingly, as far as I know, the Government has listed the subject of price rise for discussion. This was something agreed to by every leader of the party...(*Interruptions*).

SHRI S.S. AHLUWALIA (Jharkhand) : Are you quoting the proceedings of the BAC? ... (Interruptions)

PROF. P. J. KURIEN : Yes ... (Interruptions) ...

SHRIS.S. AHLUWALIA : Sir, that is not fair on his part. He is on the panel; he should not speak at all...(*Interruptions*)...

PROF. P. J. KURIEN : Please allow me to have my say. Ahluwaliaji, you were there. We had agreed for discussion under Rule 176. After having agreed to this before the Chairman, now you have changed the position. That is what I am saying...(*Interruptions*)... Now you are trying to make a case as if the Government is not prepared for a discussion at all. We are ready for discussion. Even we agreed, through informally, to the discussion from 11.00 a.m. if you wanted. Even for that we agreed. We are ready for discussion, and it is already listed in the agenda. How many hours you want to discuss it? Let us discuss it. You please present your point in view. Ministers are there. The hon. Agriculture Minister was there in the morning expecting that there would be a discussion. He was ready to reply. Why don't we start the discussion how? My submission to you, Sir, is that let us start the discussion now as it was listed in the agenda. The Government is not shying way...(*Interruptions*)... It is already listed and according to that, we will start discussion. I have no objection.

श्री उपसभापति : हम महंगाई पर बात नहीं कर रहे हैं, हम admissibility पर बात कर रहे हैं। जब महंगाई पर चर्चा शुरू होगी, तब आप मंहगाई पर बात कीजिएगा।

श्री शिवानन्द तिवारी : महोदय, हम गरीब राज्य से आते हैं, वहां सबसे ज्यादा गरीब लोग बसते हैं। आज जो महंगाई की हालत है, उससे हमारे यहां उस पूरे इलाके में, जो देश का पूर्वी इलाका है, लोगों के लिए जीना मुश्किल हो गया है।

श्री शिवानन्द तिवारी (बिहार) : उपसभापति महोदय, मैं उस राज्य से आता हॅू, जहां सबसे ज्यादा गरीब लोग हैं। जब यह महंगाई नहीं थी ...(व्यवधान)...।

श्री उपसभापति : तिवारी जी, चर्चा के लिए सब तैयार है। आप नोटिस के admissibility के ऊपर बोलिए।

श्री शिवानन्द तिवारी : महोदय, जब सरकार चर्चा कराने के लिए तैयार है, तो नियम 167 के तहत चर्चा कराने से इनको क्यों एतराज है? ...(व्यवधान)... इसके पहले हम लोग आठ दफा नियम 193 के तहत बहस कर चुके हैं और पन्द्रहवी लोक सभा में भी इस पर एक बार बहस हो चुकी है, लेकिन आज तक उस बहस का कोई नतीजा नहीं आया है। इसलिए हम लोगों ने आपके सामने मांग रखी कि नियम 167 के तहत इस पर बहस कराई जाए। ...(व्यवधान)... हम यह समझ पाने में असमर्थ है कि सरकार नियम 167 के तहत इस पर बहस कराने से क्यों परहेज कर रही है? ...(व्यवधान)... मामला सामने है, हम लोग आपसे ruling चाहते हैं।

श्री उपसभापति : श्री मनोहर जोशी। ...(व्यवधान)...

श्री सतीश चन्द्र मिश्र : पहले मुद्दा तो रखना ही पड़ेगा ...(व्यवधान)...

श्री सत्यव्रत चतुर्वेदी: महोदय, ये महंगाई पर चर्चा नहीं करेंगे, राजनीति करेंगे। ...(व्यवधान)...

श्री उपसभापति : ठीक है, ठीक है, कृपया आप बैठिए।

SHRI MANOHAR JOSHI (Maharashtra) : Sir, the question before the House is a very precise question...(*Interruptions*) Whether the discussion should take place under Rule 167 or Rule 168. Sir, why we are asking for a discussion under the particular rule? ...(*Interruptions*)... Sir, every debate in

the House must come to some results and the discussion under any other rule would not come to a positive result. Sir, this has been experienced by this House. On the same issue, a number of times, discussion took place and no result came forth. This time rising prices have reached the sky and majority of the Members in the House are agitated. They want a result-oriented discussion and a result-oriented discussion can only be under Rule 167 or 168. It is the responsibility of the Chairman to take care of the interests of the people of the country.

MR. DEPUTY CHAIRMAN : Now, Shri Malaisamy. Please be brief. Speak only on admissibility...(Interruptions)...

DR. K. MALAISAMY (Tamil Nadu): Sir, from the discussion, we are able to see that we are for a discussion and they are also for a discussion...(*Interruptions*).. The only point is, in what from it should be discussed? According to the majority of the Opposition, I mean, they are all-out to see that it should be discussed either under Rule 167 or 168. Sir, it is the prerogative of the Chair. But, the Chair can think of the majority sense of the House so that it can be easily decided.

SHRIY.P. TRIVEDI (Maharashtra): Sir, as I see, the entire discussion has been narrowed down totally. There is no dispute....(*Interruptions*)... As I see, we have got a heavy Legislative Business to transact. In between, I am not, for a moment, discounting the importance of the question of price rise. It has to be discussed. Whether it should be discussed under Rule 167 or 168 or we should have a general discussion is a decision that is left to the Chair and Sir, your decision should come as early as possible. We all must abide by it as per the rule.

श्री राजनीति प्रसाद : सर, इस पर नियम 193 के तहत पहले भी कई बार बहस हो चुकी है, लेकिन अभी तक इसका कोई रिजल्ट नहीं निकला है। इधर के अलावा जितने भी सदस्य हैं, हम सभी सदस्य नियम 167 के तहत इस पर बहस चाहते हैं। अगर इस पर बहस होगी तो इससे इनकी सरकार जाने वाली नहीं है, लेकिन इसका इन पर प्रेशर पड़ेगा।

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, the issue is not the rule, but the impact of the price rise. So, the Government is equally concerned about it. What is going on for the past two days? By stalling the proceedings of the House it is trying to give a picture as if the Government is not prepared for a discussion. It is not so. As it has been listed in the List of Business, we are prepared to take up the discussion, and you can also ask the Government, or, we are also prepared to ask through this opportunity that the Finance Minister intervenes and the Agriculture Minister gives a reply. We were also told that all the points given by the Members have been taken note of, and action will also be taken. So, we are prepared for a structured discussion, and an elaborate discussion will naturally bring good result.

SHRI S.S. AHLUWALIA : Mr. Deputy Chairman, Sir, I have given the notice under Rule 167 for a discussion on price rise. Sir, when we are discussing about the admissibility, my learned friend,

Professor P.J. Kurien was telling about Rule 176, and I am standing here for rule 167. If you read rule 176, it says: Chairman to decide admissibility, and here is the today's Agenda Paper, and yesterday also, it was listed as Short Duration Discussion. That means, the issue passed the test of admissibility. It has not failed. The issue has passed the test of admissibility, and that is why it was admitted and bulletinized. There is no dispute about that, and I believe that everybody, across the House, wants to discuss the price rise. The question is : What is the modality? Whether it should be under rule 176 or 167. Sir, as the hon. Leader of the Opposition yesterday submitted before the House during Question Hour and my learned friend, Shri Sitaram Yechury also mentioned that the issue is that it should be through a voting button. The difference is only the voting button, we have discussed the price rise issue seven times in the UPA-1 and the UPA-2, but every time, the Minister comes, gives a reply, gives some casual reply and causes that somewhere there is anawristy, somewhere there is ativristy, somewhere there is drought and somewhere there is flood, somewhere there is cyclone and somewhere there is global situation, that is why the prices are going up. Some people are thumping the table and a majority of the people are walking out because they are not satisfied with the answer. Sir, yesterday, a majority of the Members of this House, right from that corner to this corner, everybody has stood up and demanded that it should be discussed under Rule 167 ... (Interruptions)...

SHRI SHANTARAM LAXMAN NAIK (Goa) : No, no. A discussion under Rule 176 is not objected...(*Interruptions*)... Once a decision has been taken to discuss it under Rule 176, there is no need to reconsider that decision...(*Interruptions*)...

SHRIS.S. AHLUWALIA : The point is, they say no. I say, yes. It should be decided with a motion on the floor of the House. Sir, the point is, when it has passed the test of the admissibility clause, now, the allotment of time for discussion is to be decided. I am coming to Rule 172. It says : The Chairman may after considering the state of business in the Council...What is the state of business means whether there is time available or not. You have already listed this subject for discussion today ...(Interruptions) Mr. Shantaram Naik, you are a practicing advocate, I am not. But please listen to me. This is listed. That means, time is available for this subject. Now, the second part of that is: And in consultation with the Leader of the Council allot a day or days or part of a day for the discussion of any such motion. I am coming to '177', Sir. There also, after passing the test of admissibility, the requirement is that "if the Chairman is satisfied, after calling for such information from the Member who has given notice and from the Minister as he may consider necessary, that the matter is urgent and is of sufficient public importance to be raised in the Council at an early date, he may admit the notice and in consultation with the Leader of the Council" ... (Interruptions) ... That means '176' was consulted, but '167' was not given permission by the Leader. By the Leader; that means 'the Leader of the House', means 'the Prime Minister of this country' is not interested to discuss the matter under '167', Sir!

SHRI JESUDASU SEELAM (Andhra Pradesh): That is highly objectionable ... (Interruptions) ...

SHRI SHANTARAM LAXMAN NAIK : Sir, that is wrong...(Interruptions)...

MR. DEPUTY CHAIRMAN : No, that is not the point...(Interruptions)... No, no, no. That has not been done..(Interruptions)...That process is not over...(Interruptions)...

SHRIS.S. AHLUWALIA : Please listen ... (Interruptions)

MR. DEPUTY CHAIRMAN : No, no. no. That process is not over...(Interruptions).. That process is not over.

SHRIS.S. AHLUWALIA : Sir, listen to me.

MR. DEPUTY CHAIRMAN : No, no; that process is not yet over...(Interruptions)... It is wrong to conclude ...(Interruptions)... It is wrong to conclude that the Leader of the House has rejected it because the process is still not over.

SHRIS.S. AHLUWALIA : Sir, I have that proof.

MR. DEPUTY CHAIRMAN : That process is not yet over ... (Interruptions) ...

SHRIS.S. AHLUWALIA: Sir, I have a proof.

MR. DEPUTY CHAIRMAN : That process is not yet over, please...(Interruptions)... I have clarified that...(Interruptions)...

SHRI JESUDASU SEELAM : That is objectionable, Sir .. (Interruptions)

SHRIS.S. AHLUWALIA : Sir, I have a proof ... (Interruptions)... I have a proof.

SHRI SHANTARAM LAXMAN NAIK : What is the proof?

SHRIS.S. AHLUWALIA: Sir, I have a proof ... (Interruptions) ... Please listen to me.

MR. DEPUTY CHAIRMAN : You cannot say 'the Chair has not completed'!

SHRIS.S. AHLUWALIA: Sir, there are two things.

MR. DEPUTY CHAIRMAN : No, no; you have not been given an opportunity to conclude. You are giving conclusions...(Interruptions)...

SHRI S.S. AHLUWALIA : Sir, the Rule Book says...(*Interruptions*)... Sir, please read the Rule Book; 171 ...(*Interruptions*)... 171.

MR. DEPUTY CHAIRMAN : Mr. Ahluwalia, that is over.

SHRIS.S. AHLUWALIA : No, no; I have not yet finished.

MR. DEPUTY CHAIRMAN : No, no; I have given you sufficient time.

SHRIS.S. AHLUWALIA : I am quoting it from the Rule Book, Sir.

MR. DEPUTY CHAIRMAN : You are reading it.

SHRIS.S. AHLUWALIA : No, no; Sir, I am trying to say ... (Interruptions)

MR. DEPUTY CHAIRMAN : You are concluding it.

SHRIS.S. AHLUWALIA : No, I am not ... (Interruptions) ... I am not ... (Interruptions) ...

SHRI JESUDASU SEELAM : Sir, he is wasting the time of the House...(Interruptions)... He is wasting the time of the House...(Interruptions)...

SHRIS.S. AHLUWALIA : Sir, '171' I am quoting ... (Interruptions) ...

SHRI JESUDASU SEELAM : He is wasting the time of the House....(Interruptions)... He is wasting the time of the House....(Interruptions)...

SHRIS.S. AHLUWALIA : Sir, whatever I said ... (Interruptions)

श्री जेसुदासु सीलम : आप सदन का टाइम वेस्ट कर रहे हैं। ...(व्यवधान)...

SHRIS.S. AHLUWALIA : Listen, whatever I said ... (Interruptions) ...

MR. DEPUTY CHAIRMAN : Ahluwalia ... (Interruptions)...

SHRI S.S. AHLUWALIA : Sir, whatever I said...(Interruptions)... Sir, whatever I said, if that is not true...(Interruptions)...if that is not true then I am just quoting '171'

MR. DEPUTY CHAIRMAN : '171' is 'Notification of No-Day-Yet-Named Motions"....(Interruptions)....

SHRI S.S. AHLUWALIA : Sir, I am coming to that...(Interruptions)... I am coming to that...(Interruptions)... 177' says: "If the Chairman...(Interruptions)...

SHRI BHUBANESHWAR KALITA (Assam): Sir, he is saying a wrong thing (Interruptions)

SHRI SATYAVRAT CHATURVEDI : Sir, he should withdraw the statement...(Interruptions)... That is very objectionable...(Interruptions)....

MR. DEPUTY CHAIRMAN : Please sit down...(Interruptions)... Please sit down...(Interruptions)... Please sit down. Please sit down. Please sit down ...(Interruptions)...

SHRI SHANTARAM LAXMAN NAIK : Sir, that is highly objectionable. It should be expunged...(Interruptions)...

MR. DEPUTY CHAIRMAN : Please sit down...(*Interruptions*)... I am on my legs ...(*Interruptions*)... Please sit down...(*Interruptions*)... Please sit down...(*Interruptions*)....

SHRI SATYAVRAT CHATURVEDI : Sir, what he said is objectionable. He should withdraw that ... (Interruptions)...

MR. DEPUTY CHAIRMAN : Mr. Satyavrat Chaturvedi, I have clarified that ...(Interruptions)... No, no; please sit down...(Interruptions)... I have clarified that...(Interruptions)...

SHRI JESUDASU SEELAM : Sir, what he said about the Prime Minister is very wrong...(*Interruptions*)..Sir, please delete that remark.

MR. DEPUTY CHAIRMAN : Mr. Seelam, please sit down. I will clarify it again ... (Interruptions)... Please sit down...(Interruptions)... I have made it very clear from the Cair that the process of admissibility is not yet over, and to cast aspersions that the Leader of the House has opposed is wrong...(Interruptions)....

SHRI JESUDASU SEELAM : What he said is not only wrong but he is casting also...(*interruptions*)... It should be deleted, Sir...(*interruptions*)...

SHRI SHANTARAM LAXMAN NAIK : It should be expunged, Sir ... (Interruptions) ...

SHRI S.S. AHLUWALIA : Okay, Sir, I thank you very much for your comment, Sir...(Interruptions).. Thank you very much for your observations, Sir.

MR. DEPUTY CHAIRMAN : The process itself is not yet over...(Interruptions)...

SHRI S.S. AHLUWALIA : Sir, I am coming to what he is talking about ... (Interruptions) ...

MR. DEPUTY CHAIRMAN : You are only talking about admissibility. I have given you time to only listen to admissibility, and, then, that is over...(*Interruptions*)...

श्रीमती माया सिंह (मध्य प्रदेश) : सत्ता पक्ष को हो क्या गया है? इतने important issue पर इस तरह से शोर मचा रहे हैं। ...(व्यवधान)...

श्री उपसभापति : आप बैठिए।...(व्यवधान)...

श्रीमती माया सिंह : ये लोग चाहते ही नहीं हैं कि ...(व्यवधान)...

श्री उपसभापति : आप बैठिए। आपके लीडर बात कर रहे हैं और आप लोग खड़े हो जाते हैं। ...(व्यवधान)... Ahluwaliaji, this is not an argument. It is not a court ...(*Interruptions*)... See, every Member is given an opportunity to speak...(*Interruptions*)...

SHRIMATI BRINDA KARAT (West Bengal) : Sir, please allow me.

MR. DEPUTY CHAIRMAN : Madam, I have given an opportunity. There is a limit, a time limit...(*Interruptions*)... See, I have to regulate...(*Interruptions*)... Everybody has put whatever they want to say in one or two minutes. Now I have given you sufficient time...(*Interruptions*)...

SHRIS.S. AHLUWALIA : Just one minute ... (Interruptions)

MR. DEPUTY CHAIRMAN : Let me make it clear...(Interruptions).. Let me make it clear...(Interruptions)...

SHRIS.S. AHLUWALIA : Sir, you have said it is not a court .. (Interruptions) ...

MR. DEPUTY CHAIRMAN : Whatever you want to submit you have submitted....(Interruptions)...

SHRI S.S. AHLUWALIA : It is not a court...(*Interruptions*)... I am a lawmaker...(*Interruptions*)... I am not a practising lawyer...(*Interruptions*)... I am a lawmaker...(*Interruptions*)...

MR. DEPUTY CHAIRMAN : No, no. I don't want you to be a lawyer...(Interruptions)...You have to be here...(Interruptions)...Please.

SHRIS.S. AHLUWALIA: Sir, I have full right to plead the case. .. (Interruptions)

MR. DEPUTY CHAIRMAN : Mr. Ahluwalia, please ... (Interruptions)

श्री एस. एस. अहलुवालिया : मैं कांक्लूड कर रहा हूं। ...(व्यवधान)...

श्री उपसमापति : कांक्लूड कीजिए। ...(व्यवधान)... कांक्लूड करिए। । have given you sufficient time...(*Interruptions*)...कांक्लूड करिए। ...(व्यवधान)...

SHRIS.S. AHLUWALIA: Sir, just one minute. As regard the modality, ... (Interruptions)

MR. DEPUTY CHAIRMAN : You have covered everything ... (Interruptions) ...

SHRI S.S. AHLUWALIA : It has passed the admissibility test...(Interruptions)... It has passed the subject now...(Interruptions)...

MR. DEPUTY CHAIRMAN : Now, hon. Members...(Interruptions)...

SHRI S.S. AHLUWALIA : Sir, just one minute. ...(Interruptions)... Let me finish(Interruptions)...

MR. DEPUTY CHAIRMAN : No, please...(*Interruptions*)... I can't allow you indefinitely...(*Interruptions*)... Please conclude ...(*Interruptions*)...

SHRIS.S. AHLUWALIA : Let me finish ... (Interruptions) ...

MR. DEPUTY CHAIRMAN : Please conclude ... (Interruptions) ...

SHRIS.S. AHLUWALIA : Let me conclude. I am concluding ... (Interruptions) ...

MR. DEPUTY CHAIRMAN : Please conclude.

SHRIS.S. AHLUWALIA : Please allow me to speak ... (Interruptions) ...

MR. DEPUTY CHAIRMAN : It is not in my hand ... (Interruptions)

SHRI S.S. AHLUWALIA : Sir, as regards Conditions of Admissibility, number one is...(Interruptions)...

MR. DEPUTY CHAIRMAN : I have gone through the whole thing...(*Interruptions*)... I have gone through the whole thing...(*Interruptions*)... I have read the whole thing on this issue...(*Interruptions*)...

SHRI S.S. AHLUWALIA : It shall raise substantially one definite issue" ... (Interruptions)... The definite issue is price rise.... (Interruptions)....

MR. DEPUTY CHAIRMAN : The House is adjourned to meet at 2.00 p.m.

The House then adjourned at thirty-two minutes past twelve of the clock.

The House reassembled at two of the clock,

[THE VICE-CHAIRMAN (PROF. P. J. KURIEN) in the Chair.]

SHRI S.S. AHLUWALIA : Mr. Vice-Chairman, Sir, I was on my legs when the House was adjourned.

THE VICE-CHAIRMAN (PROF. P. J. KURIEN) : Yes.

SHRI S.S. AHLUWALIA : Sir, I was speaking on the admissibility of motion under Rule 167... (Interruptions)...

SHRI SATYAVRAT CHATURVEDI : Sir, that was over ... (Interruptions)

THE VICE-CHAIRMAN (PROF. P. J. KURIEN) : That is all over...(Interruptions)... That is all over.

SHRI S.S. AHLUWALIA : It was not over, Sir...(Interruptions).... When the condition of admissibility ...(Interruptions).... Listen to me...(Interruptions)....

SHRI SATYAVRAT CHATURVEDI : Sir, that was over.

SHRIS.S. AHLUWALIA : Sub-clause 1 of Rule 169 ...

THE VICE-CHAIRMAN (PROF. P. J. KURIEN) : That is all over.

SHRI S.S. AHLUWALIA : Sub-clause (i) of Rule 169 says, "In order that a motion may be admissible it shall satisfy the following conditions, namely:- (i) it shall riase substantially one definite issue". Yes, Sir, I am raising a definite issue of price rise...(*Interruptions*)... There is a definite issue of price rise. I am not deviating from that. It is an urgent matter of public importance because it is affecting, the price rise is affecting the people of this country...(*Interruptions*)...

श्री जेसुदासु सीलम : सर, उन्होंने बीस मिनट की स्पीच दी है ...(व्यवधान)... He has spoken for 20 minutes...(Interruptions)...

SHRI S.S. AHLUWALIA : We have discussed this matter in this House eight times under...(Interruptions)...

THE VICE-CHAIRMAN (PROF P. J. KURIEN) : That discussion is all over.

SHRI S.S. AHLUWALIA : Sir, I hereby move a resolution to take the sense of the House ... (Interruptions)

SHRI SATYAVARAT CHATURVEDI : No ... (Interruptions)

SHRI JESUDASU SEELAM : Sir, he has already spoken for 20 minutes.

SHRI S.S. AHLUWALIA : I stand here in the House to move a motion for discussion on admissibility under Rule 167..(*Interruptions*)... I press the motion ...(*Interruptions*)...

THE VICE-CHAIRMAN (PROF. P. J. KURIEN) : The House is adjourned till 2.30 p.m.

The House then adjourned at two minutes past two of the clock.

The House re-assembled at thirty minutes past two of the clock, MR. DEPUTY CHAIRMAN in the Chair.

THE BUDGET (RAILWAYS), 2010-11

THE MINISTER OF RAILWAYS (KUMARI MAMATA BANERJEE) : Sir, I lay on the Table, a statement (in English and Hindi) of the estimated receipts and expenditure of the Government of India for the year 2010-11 in respect of Railways. [Placed in Library. *See* No. L.T. 1711/15/10)]

MR. DEPUTY CHAIRMAN : Now, the Minister of External Affairs to lay a statement on the Table of the House.

STATEMENT BY MINISTER

Beheading of a Sikh in Pakistan

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA) : Sir, I rise to strogly condemn the beheading of Sardar Jaspal Singh in the tribal areas of Pakistan. This barbaric and heinous crime is deplorable in the strongest possible terms. His abductors, reportedly, the Taliban, committed the gave crime when his family was not able to pay ransom money to the abductors. We express our sincere condolences to the family of the victim.

This incident of kidnapping and killing of Sikhs in Pakistan is a matter of deep and serious concern to the Government, and is being taken up appropriately with the Government of Pakistan.

I also wish to inform this august House that the President of Pakistan has strongly condemned the incident and asked the authorities to investigate and take stern action against the kidnappers in accordance with the law. He has also directed that effective measures be taken to stop the recurrence of such incidents in the future.

The President of Pakistan has also directed the authorities in Pakistan to take swift action for the release of a Hindu, kidnapped on February, 19, 2010, by unknown persons.

MR. DEPUTY CHAIRMAN : The House is adjourned to meet at 11 a.m. tomorrow.

The House then adjourned at thirty-one minutes past two of the clock till eleven of the clock on Thursday the 25th February, 2010